

In the High Court of Judicature, Bombay.

Tues day, the 6 day of June 1865

SPECIAL APPEAL No. 268 of 1864.

Kalia Wulud Ladia Mahar of the
Ahmednugur District

Appellant

(Original Defendant)

versus

Gondia and Mohonia, and Kondia
of whom Kondia deceased his sons & heirs Bhavdie and
Bhivya minors by their mother Gumbhi
and Ramia Sons of Chimia Mahar
of the Ahmednugur District

Respondent

(Original Plaintiffs)

Rs. 7-14. --

The claim in the Original Suit was to ~~prove possession~~
of half a field wrongfully occupied by
the Defendant

In Appeal No. 303 of 1863 the ~~Judge~~
of the District of Ahmednugur ~~is~~ confirmed
the Decree of the ~~appellate court~~ who had decreed for
the claim

A Special Appeal was preferred in the High Court on the grounds that (1) the
decision of the District Judge has awarded a claim
barred by the law of limitations that (2) there
has been a substantial error in law in the
investigation

investigation of the case which has produced
error in the decision of the case upon its
merits in that the District judge has found
Plaintiff's right to the land indisputed -
proved although he says the evidence names
none of the Plaintiffs individually that
(3) the District judge proceeded to judgment
without receiving all the evidence cited -
by appellant in the court of first instance,
and improperly rejected by that court and
that (4) the District judge has failed to -
decide whether Respondent's claim is barred
by the Statute of limitations or not.

The Court

Confirm the decree of the District
Judge with costs

R. Coack
H. Coack.

MEMORANDUM OF COSTS incurred in Special Appeal No. 268

of 1864 against the decision of the Judge of the District of Ahmednagar and disposed of on the 6th June 1865 by confirming the same.

BY THE APPELLANT—

In the District.				
In the Moonsieff's Court	8	14	5	✓
In the Judge's Court	4	13	7	✓
				13 12 ..
In this Court.				
Stamp for Memorandum of Special Appeal	1	"	"	✓
Stamps for copies of Decree and Judgment	3	8	"	✓
Stamp for Vukeelutnama	2	"	"	✓
Stamp for an application to enter the name of the Respondent's heir	2	"	"	✓
Batta for Process and Postage	3	1	"	✓
Sectioner's Fee	1	2	3	✓
Vukeel's Fee	"	3	10	✓
			12 15 1	✓
Rupees....			26 11 1	✓

BY THE RESPONDENT.

In the District.				
In the Moonsieff's Court	14	6	11	✓
In the Judge's Court	1	3	10	✓
				15 10 9
In this Court.				
Stamp for Vukeelutnama	2	"	"	✓
Vukeel's Fee	"	3	10	✓
			2 3 10	✓
Rupees....			17 14 7	✓



W. D. D. S.
Sealer

R. West
Registrar

the 6th day of June 1865.